

Central Administrative Tribunal
Principal Bench: New Delhi

(10)

RA-215/97 in
OA 427/97

New Delhi, this the 19th day of September, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri K. Muthukumar, Member (A)

Union of India through

1. Secretary,
Ministry of Urban Affairs and Employment,
Nirman Bhawan,
New Delhi.
2. The Director General (Works)
Central Public Works Department,
Nirman Bhawan, New Delhi.Review applicants

(By Advocate: Shri S. Mohd. Arif)

Versus

Jagjit Singh,
32/III, Sadiq Nagar,
New Delhi.Original applicant

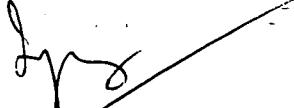
(By Advocate: Shri G.K. Aggarwal)

O R D E R (By circulation)
[Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)]

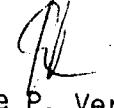
This Review Application has been filed against our orders dated 31.7.1997 passed in OA No. 427/97 seeking review of the said orders on the ground that the time granted for compliance of the said order is too short and in view of the fact that in similar other matters the respondents have been granted six months time to comply with the order. Even though such a ground is not an appropriate ground to review our order, in the interest of justice, we direct the respondents to finalise the case of the petitioner as soon as possible in view of his impending superannuation on 30.9.1997. Infact our direction was on similar lines of the order against which the review is

sought. We hope and trust that the entire process will be completed in time so that retiral benefits shall be given to the petitioner in accordance with the rules.

In view of this, no further order is required to be passed in this RA and RA is, therefore, dismissed in the above terms.


(K. Muchukumar)
Member (A)

naresh


(Dr. Jose P. Verghese)
Vice-Chairman (J)